

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No. 2394 of 2019**

Dasu Bauri

... **Petitioner**

**-Versus-**

M/s. Bharat Coking Coal Limited & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Mr. Rama Kant Tiwari, Advocate  
For the Respondent-BCCL : Mr. Arpan Mishra, Advocate  
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05/26.06.2020. Heard Mr. Rama Kant Tiwari, learned counsel for the petitioner and Mr. Arpan Mishra, learned counsel for the respondent-BCCL.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Rama Kant Tiwari, learned counsel for the petitioner submits that three weeks' time may kindly be allowed for removing the defect, as pointed out by the office.

Mr. Arpan Mishra, learned counsel for the respondent-BCCL is present.

Time, as prayed for, is allowed.

**(Sanjay Kumar Dwivedi, J.)**

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